

[Diwan Chaman Lall.]

fore, I suppose in view of what has happened, that my learned friend would be well advised to take action, take this House into his confidence whether a person who makes a mistake like that is a fit person to continue in charge of a great institution like this. Let us make that perfectly clear. If we have been misled, if this House has been misled, somebody is responsible for misleading this House, and it is a matter of privilege of this House. Therefore, let necessary action be taken. This is No. 1.

Secondly, Sir, the question arises with regard to Drug Rule No. 114. My learned friend behind me said that that was really a technical matter. A technical matter? Any contravention of the Rules results in what? Section 27 of the Drug Act itself provides for imprisonment which may extend to three years. It says:

“Whoever himself or by any other person manufactures for sale, sells, stocks or exhibits for sale, or distributes any drug in contravention of any of the provisions of this Chapter or any rule made thereunder shall be punishable with imprisonment which may extend to three years, or with fine, or with both.”

The reason is very simple. Here is a factory of which we are very proud. We want that nothing that is produced in this factory should be under any challenge by anybody, and hence the Rules have got to be strictly adhered to. Any infringement of these Rules is not a technical matter. It is a serious matter and therefore I submit, Sir, that my learned friend will, having taken this action, take further action firstly suggested by Dr. Gour and secondly by me and thirdly see that in future no statement will be made by any hon. Minister on the floor of this House unless it is checked properly and if found that it is not correct, then it is up to the Government to take necessary action against those persons who have misled them.

Sir, I want to end by merely stating that there is nobody in this House who does not welcome an institution of this nature and who is not prepared to support an institution of this nature. All that we are concerned with is that the products of this institution should be properly tested according to the Drug Rules that have been laid down and the methods of manufacture that are appropriate to the safety of the public.

#### ANNOUNCEMENT RE MOTION ON DR. JOSEPH'S SUICIDE

MR. DEPUTY CHAIRMAN: Before I call the next speaker, I have to inform Members that the motion regarding Dr. Joseph's suicide put down in the List of Business for Thursday, March 10, 1960, will not come up on that day. Instead, the House will take up consideration of the amendments to the Dowry Prohibition Bill, 1960, on 10-3-1960.

SHRI BHUPESH GUPTA: (West Bengal): But I understand that it is an accommodation that has been made to suit Mr. S. K. Patil. I have been demanding it. Now, he is going to Amritsar, and he will not be here. Therefore, it will come during the next session. It stands pending. That is there.

MR. DEPUTY CHAIRMAN: It will stand over.

#### MOTION RE REPORT OF HINDUSTAN ANTIBIOTICS LIMITED PIMPRI—continued.

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, Sir, first of all, I would like to ask one question of the hon. Minister in this connection. Mr. Dhage on the 22nd December, 1959, produced certain photostat copies of the Hindustan Antibiotics Limited's register wherein entries were not made. Where entries should have